## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

(IB)-407 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2017

NAME OF THE COMPANY: Sh. Mahesh Arya & Vs. M/s Max Mall Pvt. Ltd. SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO. NAME

**DESIGNATION** 

REPRESENTATION

SIGNATURE

For the Petitioner:

Mr. Neeraj Gulati, Advocate

Mr. Harish Khurana, PCS

For the Respondent:

Rit Arora, Advocate

## **ORDER**

Request for an adjournment is being made by the Ld. Counsel for the Respondent on the grounds that a compromise has been arrived at. The same is not been confirmed by the petitioner. In view of the same re-notify this case on 8th December, 2017 for further proceedings.

(S. K. Mohapatra)
Member (T)

(Ina Malhotra) Member (J)